

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
WEST ZONAL BENCH AT AHMEDABAD**

REGIONAL BENCH – COURT NO. 02

EXCISE Appeal No. 11624 of 2013-SM

[Arising Out Of OIO-33/MP/2012-13 Dated- 28/02/2013 Passed By Commissioner of Central Excise, Customs and Service Tax-SURAT-I)

Shri Shyam Prints

2021, Rohit A/C Market,
Ring Road, Surat-Gujarat

.....Appellant

VERSUS

C.C.E. & S.T.-Surat-i

New Building...Opp. Gandhi Baug,
Chowk Bazar, Surat,
Gujarat-395001

.....Respondent

WITH

EXCISE Appeal No. 11625 of 2013-SM

[Arising Out Of OIO-33/MP/2012-13 Dated- 28/02/2013 Passed By Commissioner of Central Excise, Customs and Service Tax-SURAT-I)

Sumatinath Silk Mills

2016, 2nd Floor Gopi Market,
Ring Road, SURAT, GUJARAT

.....Appellant

VERSUS

C.C.E. & S.T.-Surat-i

New Building...Opp. Gandhi Baug,
Chowk Bazar, Surat,
Gujarat-395001

.....Respondent

AND

EXCISE Appeal No. 11626 of 2013-SM

[Arising Out Of OIO-33/MP/2012-13 Dated- 28/02/2013 Passed By Commissioner of Central Excise, Customs and Service Tax-SURAT-I)

Kailashpati Silk Mills

J-3059, 2nd Floor, Surat Textile Market, Ring Road,
SURAT, GUJARAT

.....Appellant

VERSUS

C.C.E. & S.T.-Surat-i

New Building...Opp. Gandhi Baug,
Chowk Bazar, Surat,
Gujarat-395001

.....Respondent

APPEARANCE:

None appeared for the Appellant

Shri. Himanshu P Shrimali, Superintendent (AR) for the Appellant

CORAM: HON'BLE MR. SOMESH ARORA MEMBER (JUDICIAL)

FINAL ORDER NO. 12797-12799/2024

DATE OF HEARING: 20.11.2024
DATE OF DECISION: 20.11.2024

Matters have come up on board twelve times earlier. Even last opportunity is afforded. Despite this, nobody has appeared nor any adjournment request has been made, even this time. Persistent non appearance shows that appellant are not serious in pursuing the matter. Therefore, as per the inherent power vested in this Tribunal as noted in 2009 (244) ELT 497 (Bom.) CHEMIPOL Vs. UNION OF INDIA, the present appeal has become liable to be dismissed for non-prosecution. Appeal is accordingly dismissed. However, liberty is being granted to the party to seek restoration of appeal, in case deemed fit by adequately explaining the reason thereof.

(Dictated and pronounced in the open Court)

(SOMESH ARORA)
MEMBER (JUDICIAL)

Prachi